## Central Administrative Tribunal Principal Bench

O.A. No. 1716 of 2000 M.A. No. 2339 of 2000 M.A. No. 2340 of 2000



New Delhi. dated this the 11th October. 2001

HON'BLE MR. S.R. ADIGE. VICE CHAIRMAN (A) HON'BLE DR. A. VEDAVALLI. MEMBER (J)

Shri N.S. Tolia. S/o late Shrri Asha Singh Tolia. R/o 47/17. Raipur Road. Delhi-110054.

E.

.. Applicant

(By Advocate: Shri S.D. Raturi)

## Versus

- Lt. Governor.
   NCT of Delhi.
   Rai Niwas. Delhi-110054.
- Govt. of NCT of Delhi through the Chief Secretary.
   Sham Nath Marq.
   Delhi-110054.
- 3. Union Public Service Commission through the Chairman.
  Dholpur House.
  Shahiahan Road.
  New Delhi-110011. .. Respondents

(By Advocate: Mrs. Meera Chhibber for R-1 & 2 Mrs. B. Rana for R-3)

## ORDER (Oral)

## S.R. ADIGE. VC (A)

Applicant has sought for promotion to the post of Addl. Director (Education) on regular basis with all consequential benefits and has challenged the action of Respondents in keeping his case in sealed cover. Attendant and connected reliefs have also been sought.

2. Respondents' counsel Mrs. Chhibber has invited our attention to the order dated 18.4.2001 (copy on record) promoting applicant as Addl.

(3)

Director (Education) on officiating basis w.e.f. 13.9.2000 from the date his immediate junior Shri M.C. Mathur was promoted. The aforesaid order further states that the aforesaid promotion is subject to the outcome of the O.A. No. 1840/2000 P.V. Barapatra Vs. U.O.I.

- 3. Applicant's proxy counsel Shri Raturi states that applicant seeks promotion from a date preceding 13.9.2000.
- 4. If so it is open to him to challenge the aforesaid order dated 18.4.2001 separately in accordance with law, if so advised, which he has not done so as yet.
- 5. Giving liberty to applicant as aforesaid, the O.A. and connected M.As stands disposed of accordingly. No costs.

A Kdarahi

(Dr. A. Vedavalli)
Member (J)

(S.R. Adige) Vice Chairman (A

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